

Shrimati Renu Chakravarty: Will the hon. Minister be pleased to extend the scope of the discussions to East Bengal also?

Shri A. P. Jain: No.

Shrimati Renu Chakravarty: May we know the reason?

Shri A. P. Jain: Because the properties in West and East Pakistan have got quite different characteristics, and the proposal which we have made to Pakistan relates only to the properties in Western Pakistan to which the Evacuee Property law of 1950 applies.

GOVERNMENT HOUSING FACTORY

*133. **Prof. Agarwal:** (a) Will the Minister of Production be pleased to state whether it is a fact that an agreement has been reached between the Government of India and Baisakha Singh Ltd., in regard to the Government Housing Factory?

(b) If so, what are the terms of the Agreement?

(c) What is the programme of production in the Housing Factory and what are the articles which are expected to be produced in it?

The Minister of Production (Shri K. C. Reddy): (a) to (c). I would invite the attention of the hon. Member to the Press Note issued on the 15th September 1952 a copy of which is laid on the Table of the House. [See Appendix I, annexure No. 29]. Since the Agreement though finalised has not yet formally been signed, I am not in a position to release its terms.

Prof. Agarwal: May I know whether this Baisakha Singh Limited is a private limited company or a public limited company?

Shri K. C. Reddy: It is a private limited company.

Prof. Agarwal: What is the subscribed capital of this company?

Shri K. C. Reddy: I would like to have notice.

Shri T. N. Singh: May I know if Government will take into consideration or has taken into consideration during these negotiations the value of the land that will be leased to this company for the factory?

Shri K. C. Reddy: Certainly, Government has taken that into consideration.

Shri Sarangadhar Das: Are Government in a position to lay on the Table those two reports of the Committees that investigated into the original pre-fabricated housing factory before it was taken over by Baisakha Singh Ltd.?

Mr. Speaker: He refers to the Mulgaonkar Committee report, I think.

Shri K. C. Reddy: Government have to consider before they can make any statement positively about it.

Shri K. K. Basu: Is it a fact that one of the senior retired officials of the Government of India is connected with Baisakha Singh Limited?

Shri K. C. Reddy: I have no information.

INDIANS IMPRISONED IN FOREIGN COUNTRIES

*134. **Shri Jajware:** Will the Prime Minister be pleased to state how many Indians are imprisoned and detained in foreign States for political reasons and what steps Government have taken to get them released?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): The information is being collected and will be laid on the Table of the House when available.

REORGANISATION OF C.P.W.D.

*135. **Shri S. N. Das:** Will the Minister of Works, Housing and Supply be pleased to state which of the recommendations and suggestions of the Kasturbhai Committee with regard to the re-organisation and other aspects of the Central Public Works Department have been accepted and given effect to by Government?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): The recommendations of the Committee are under consideration of Government.

Shri S. N. Das: May I know when this Committee was appointed and when they submitted their report?

Sardar Swaran Singh: This Committee was appointed in November 1951 and the report was submitted in August 1952.

Shri S. N. Das: How long will Government take to come to decisions on this?

Sardar Swaran Singh: Not more than a month.